GOVERNMENT OF RAJASTHAN TRANSPORT & ROAD SAFETY DEPARTMENT

NOTIFICATION

Jaipur, February 23, 2022

In exercise of the powers conferred by sub-section (1) of section 3 and clause (a) of sub-section (1) of section 4 of the Rajasthan Motor Vehicles Taxation Act, 1951 (Act No. 11 of 1951), the State Government hereby, with immediate effect, makes the following amendments in this department's notification number F.6(179)/Pari/Tax/Hqrs/2019-20/3 Dated 10.07.2019, as amended from time to time, namely:-

AMENDMENTS

In proviso of the said notification,-

- (i) in clause (iii-a), for the existing expression "50%", the expression "30%" shall be substituted; and
- (ii) after the existing clause (ix) and before the existing note, the following new clause (x) shall be inserted, namely:-
 - "(x) the tax for the month of March on stage carriages, other than those plying exclusively within the municipal limits, shall be equal to 1/4th of the tax payable, if the applicable tax for preceding eleven month is paid within time as specified in sub-clause (v) of clause (A) of rule 4 of the Rajasthan Motor Vehicle Taxation Rules, 1951.".

[No.F.6(179)/Pari/Tax/Hqrs/2022-23/3E] By Order of the Governor,

(Mahendra Kumar Khinchi)
Joint Secretary to the Government